



2026:AHC:25133-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

SPECIAL APPEAL DEFECTIVE No. - 61 of 2026

Sri Balvir Singh

.....Appellant(s)

Versus

Presiding Officer, Industrial Tribunal and 3 others

.....Respondent(s)

Counsel for Appellant(s)	:	Ajay Kumar Patel, Neelam Singh
Counsel for Respondent(s)	:	Pankaj Kumar Shukla

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This appeal is directed against order dated 13.12.2023 passed by learned Single Judge in Writ C No. 8022 of 2017 whereby, the writ petition filed by the appellant against the award dated 19.10.2016, passed by Industrial Tribunal (4), U.P., Agra, was dismissed.
2. The appeal is barred by 739 days.
3. An application seeking condonation of delay has been filed. The reasons indicated in the application are wholly cursory for seeking condonation of huge delay of 739 days.
4. Besides the above, the appeal itself is not maintainable under Chapter VIII, Rule 5 of Allahabad High Court Rules, 1952.
5. A Division Bench of this Court in **Vajara Yajna Seed Farm Kalyanpur Vs. Presiding Officer, Labour Court-II, U.P., Kanpur (Allahabad) (DB): 2003 (1) UPLBEC 496**, after considering the entire issue, came to the conclusion that appeal arising out of an order passed by learned Single Judge against award passed by the Industrial Tribunal, is not maintainable.
6. In view of the above, the appeal is **dismissed** as not maintainable.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

February 5, 2026

Sandeep/AKShukla